

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 638 of 2020**

**IN THE MATTER OF:**

**Alok Kumar Kuchhal Erstwhile Interim Resolution Professional** **....Appellant**

**Vs.**

**Charming Appeals Pvt. Ltd. & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Alok Kumar Kuchhal, Advocate**

**For Respondents: Mr. Aditya Dewan, Advocate  
Ms. Heerika Shukla, Advocate for R-6 (RP)  
Mr. Gaurav Srivastava, Advocate for Kotak Mahindra Bank**

**O R D E R**

**29.07.2020:** Heard the Learned Counsel for the Appellant/Applicant in I.A. No. 1696/2020. According to the Appellant the Impugned order was passed by the Adjudicating Authority on 10.02.2020 which came to the knowledge of Appellant/ Applicant on 18.03.2020 and soon after coming with same present appeal was filed by the Appellant through email on 21.03.2020 before the 'Office of the Registry'.

On being subjectively satisfied as to the aforesaid reasons ascribed by the Appellant/ Applicant the delay in question in I.A. No. 1696/2020 is condoned.

Heard the Learned Counsel for the Appellant. Ms. Heerika Shukla, the Learned Counsel appears for Respondent No. 6 takes notice. Mr. Gaurav Srivastava, Learned Advocate for Respondent 5 B appears and prays for time to file Reply/ Response.

Let notice be issued on other Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email or any other available mode.

List the matter on **27<sup>th</sup> August, 2020** 'For Admission (After Notice)'.

[Justice Venugopal M.]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*sa/nn*